

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2014

Subject : Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Commission's Order dated 20.9.2012 in Petition No. 15 of 2010 and Order of Hon'ble Appellate Tribunal for electricity dated 3.7.2013 in Appeal No. 250 of 2012.

Date of hearing : 9.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : Kerala State Electricity Board and others

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Ms. Swagatika Sahoo, Advocate, NLC
Ms. Poorva Saigal, Advocate, NLC
Shri Hari Kumar G. Nair, Advocate, KSEB
Shri N. Mahendiran, TANGEDCO

Record of Proceedings

During the hearing, a letter dated 8.9.2014 from the learned counsel for the respondents 4 to 8 (discoms of Karnataka) praying for adjournment in the matter due to personal difficulty, was circulated before the Commission.

2. The learned counsel for the parties present did not object to the prayer of the said respondent for adjournment.

3. Considering the request of the learned counsel for the said respondents 4 to 8, the Commission adjourned the hearing.

4. The matter shall be listed for final hearing on 21.10.2014. No further extension of time shall be granted for any reason whatsoever.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)